

Rep. by Act 56 of 1974, s. 2 & sch I

THE ALL-INDIA SERVICES (AMENDMENT)
ACT, 1963

No. 27 OF 1963

[6th September, 1963]

An Act further to amend the All-India Services Act, 1951.

BE it enacted by Parliament in the Fourteenth Year of the Republic of India as follows:—

- Short title. 1. This Act may be called the All-India Services (Amendment) Act, 1963.
- Amendment of section 2. 2. In section 2 of the All-India Services Act, 1951 (hereinafter referred to as the principal Act), after the words "the Indian Police Service", the words, figure and letter "or any other service specified in section 2A" shall be inserted.
- Insertion of new section 2A. 3. After section 2 of the principal Act, the following section shall be inserted, namely:—
- Other All-India Services. "2A. With effect from such date as the Central Government may, by notification in the Official Gazette, appoint in this behalf, there shall be constituted the following All-India Services and different dates may be appointed for different services, namely:—
1. The Indian Service of Engineers (Irrigation, Power, Buildings and Roads);
 2. The Indian Forest Service;
 3. The Indian Medical and Health Service."